

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in WPC No. 8038/2020 passed by the High Court of Judicature at Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76605/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76602/2021-EXEMPTION FROM FILING O.T.)

Date : 16-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Akshay Sapre, Adv.
Mr. Vinam Gupta, AoR
Mr. Gibran Naushad
Mr. Vinam Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 23.07.2021.

In the meanwhile, the petitioner shall pay the claim amount to the respondent.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)